

Court No. - 78

Case :- GOVERNMENT APPEAL No. - 339 of 2023

Appellant :- State of U.P.

Respondent :- Mohammad Azam Khan S/O Mohammad Mumtaj Khan

Counsel for Appellant :- Ashutosh Kumar Sand

Hon'ble Raj Beer Singh,J.

Heard Sri P.C. Srivastava, learned Additional Advocate General along with Sri A.K. Sand and J.K. Upadhyay, learned A.G.A. for the State.

This appeal has been preferred against the order dated 24.05.2023, passed by the learned A.S.J. (M.P./M.L.A), Court No.2 Rampur in Criminal Appeal No.55 of 2022, whereby, the appeal filed by the respondent has been allowed and the judgment of conviction passed by the Trial Court has been set aside and he has been acquitted of the charges under Section 153A, 505(1)(B) IPC and section 125 of the Representation of the People Act.

Issue notice to the respondent returnable at an early date.

Record of the trial court as well as the appellate court be summoned.

List on 27.09.2023.

Order Date :- 3.8.2023

Neeraj